

**Facilities to Migrated SCs/STs**

3459. SHRI CHHITUBHAI GAMIT: Will the Minister of WELFARE be pleased to state:

(a) whether the reservation facilities are being provided to SCs/STs persons settled in Maharashtra after shifting from Gujarat and vice-versa;

(b) if not, the reasons therefor;

(c) whether the Union Government have received any complaint/representation in this regard;

(d) if so, the details thereof; and

(e) the action taken/proposed by the Government thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) As required under Article 341 and 342 of the Constitution, Scheduled Castes and Scheduled Tribes lists have been notified State-wise. The inter-State area restrictions have been imposed so that the people belonging to a specific area, which has been assessed to qualify for the Scheduled Castes or Scheduled Tribes status, only benefit from the facilities provided for them. Therefore, certain communities though listed as SCs or STs in the State of Gujarat for the purpose of reservation in that State are not eligible for reservation in the State of Maharashtra after shifting from Gujarat and vice-versa. However, reservation facilities to SCs and STs in the Central Services including Public Sector Undertakings, Nationalised Banks, Financial Institutions and Insurance companies are available to them irrespective of their states of residence.

(c) and (d) Representations have been received from Scheduled Caste/Scheduled Tribe migrants from the States of Maharashtra and Gujarat requesting that Scheduled Caste/Scheduled Tribe person who migrates from one State to another should be regarded as Scheduled Caste/Scheduled Tribe in the State to which he has migrated irrespective of the fact whether his caste/tribe is included in that State or not.

(e) An Advisory Committee has been constituted on 13.10.93 under the Chairmanship of Secretary (Welfare) to examine several issues, including the problems of inter-state Scheduled Caste/Scheduled Tribe migrants. On receipt of the report of the Advisory Committee necessary action would be taken.

[English]

**Upper Tunga Project**

3460. SHRIMATI CHANDRA PRABHA URS: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Karnataka has submitted the Upper Tunga Project to the Union Government for clearance;

(b) if so, the details thereof along with its projected cost and irrigation potential; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) The

modified report of Upper Tunga Project envisaging modification to the existing Tunga anicut on river Tunga and canal system to irrigate 94, 698 hectares in Shimoga, Dharwar and Chitradurga districts of Karnataka at an estimated cost of Rs. 379.87 crores was received at the Centre in March, 1992. The State Government is required to sort out various techno-economic issues, obtain clearances from the Ministry of Environment & Forests on environment and forest angles and the Ministry of Welfare on Rehabilitation & Resettlement aspects and make provision of adequate funds for the project in VIII Plan.

#### **Development of Oil Fields**

3461. SHRI SHANTARAM POT-DUKHE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have taken any steps to step up the pace of activities in oil exploration;

(b) if so, the details thereof;

(c) whether the Government have received any proposal from the oil companies for development of oil fields; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Besides intensification of exploration efforts by the National Oil Companies i.e. ONGC and OIL, Government has invited private investment for intensifying exploration efforts in the country. Under the continuous round-the-year bidding scheme, blocks have been offered in the Fifth and Sixth

Rounds. Blocks have also been offered for speculative surveys by companies.

(c) and (d) In response to the offers invited in August, 1992, for development of medium and small sized oil and gas fields, a total of 117 bids were received by the last date of 31st March, 1993. Of these, 30 bids are for 7 medium sized fields and 87 bids for 24 small sized fields.

#### **Ayurvedic Medical Colleges/Hospitals**

3462. SHRI THAYIL JOHN AN-JALOSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the Ayurvedic Medical colleges and hospitals functioning in Kerala;

(b) the financial assistance provided to those colleges and hospitals during the last three years;

(c) whether the Government of Kerala has requested for opening of new hospitals and colleges and expansion of the existing ones in the State;

(d) if so, the details thereof; and

(e) the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) As on 1.4.91 there were 4 Ayurvedic Medical Colleges and 109 Ayurvedic Hospitals functioning in Kerala.

(b) The Financial assistance provided to Ayurvedic Colleges in Kerala